

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

TA No. 060/00005/2016

Date of decision- 23.01.2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)

Vijayta Rani daughter of Sh. Bani Singh, R/o H.No. 427, Sector 17,
HUDA, Jagadhri, District Yamuna Nagar.

...APPLICANT

BY ADVOCATE : Mr. Barjesh Mittal, proxy Advocate.

VERSUS

1. Union Territory of Chandigarh through its Secretary Department of Education, Mini Secretariat, Sector 9, Chandigarh.
2. Director Public Instruction(s), Chandigarh Administration, Additional Deluxe Building, First Floor, Sector 9, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Mr. Arvind Moudgil.

ORDER (ORAL)

SANJEEV KAUSHIK, MEMBER(J):-

After arguing for sometime, learned proxy counsel for the applicant seeks permission to withdraw the instant petition enabling him to file afresh OA on same cause of action by challenging the letter dated 16.09.2015 which is not opposed by counsel opposite.

Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 23.01.2018

‘jk’